

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 983
ANSWERED ON 27.06.2019

OVER-EXPLOITATION OF GROUND WATER

983. SHRI KULDEEP RAI SHARMA
SHRIMATI SUPRIYA SULE
SHRI SUNIL DATTATRAY TATKARE

DR. HEENA GAVIT
DR. SUBHASH RAMRAO BHAMRE
DR. AMOL RAMSING KOLHE

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether over-exploitation of ground water has resulted in the creation of dark zones in various parts of the country and if so, the details thereof;
- (b) whether the Government has identified illegal mineral water/soft drink bottling plants functioning in the country and took action against them and if so, the details thereof;
- (c) whether the Government has launched Atal Bhujal Yojana for sustainable management of ground water with community participation to check depleting ground water level in the country;
- (d) if so, the details of the identified over-exploited and water stressed areas for the implementation of the Yojana;
- (e) the details of funding pattern between the Union Government and the World Bank for this Yojana;
- (f) the achievements made by the Yojana since its inception; and
- (g) the other steps taken by the Government for efficient management of water resources to ensure sustainability, augmentation and conservation?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

- (a) Yes, Sir. State-wise details of over-exploited blocks / taluks / firqas are given in the **Annexure**.
- (b) No Objection certificates for abstraction of ground water to industrial establishments are being issued by Central ground Water Authority/States/UTs as per the extant guidelines and as per the existing mandate. Designated authorities have been empowered to initiate suitable action for illegal extraction of ground water as per the provisions of Environment Protection act 1986.
- (c) to (f) Atal Bhujal Yojana (ABHY), a Rs.6000 crore scheme with 50 % World Bank funding, for sustainable management of ground water with community participation has been proposed. The identified over-exploited and water stressed areas for the implementation of the scheme fall in the States of Gujarat, Haryana, Karnataka, Madhya Pradesh, Maharashtra, Rajasthan and Uttar Pradesh. The scheme envisages active participation of the communities in various activities such as formation of Water User Associations,

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monitoring and disseminating ground water data, water budgeting, preparation and implementation of Gram-Panchayat wise water security plans and IEC activities related to sustainable ground water management. The Scheme is under consideration of the Government.

(g) Water being a State subject, efforts to conserve and manage ground water is primarily States' responsibility. However, steps taken by the Central Government to control water depletion and promote rain water harvesting / conservation are at the following URL:

http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf.

ANNEXURE

Annexure referred to in reply to part (a) of Unstarred Question No. 983 to be answered in Lok Sabha on 27.06.2019 regarding “Over-Exploitation of Ground Water”

**CATEGORIZATION OF BLOCKS/ MANDALS/ TALUKAS IN INDIA
(2013)**

Sl.No	States / Union Territories	Total No. of Assessed Units	Safe		Semi-critical		Critical		Over-exploited		Saline	
			Nos.	%	Nos.	%	Nos.	%	Nos.	%	Nos.	%
	States											
1	Andhra Pradesh	670	497	74	54	8	17	3	61	9	41	6
2	Arunachal Pradesh	11	11	100	0	0	0	0	0	0	0	0
3	Assam	27	27	100	0	0	0	0	0	0	0	0
4	Bihar	534	520	97	14	3	0	0	0	0	0	0
5	Chhattisgarh	146	125	86	18	12	2	1	1	1	0	0
6	Delhi	27	5	19	7	26	0	0	15	56	0	0
7	Goa	12	12	100	0	0	0	0	0	0	0	0
8	Gujarat	223	175	78	9	4	6	3	23	10	10	4
9	Haryana	119	30	25	11	9	14	12	64	54	0	0
10	Himachal Pradesh	8	6	75	0	0	1	13	1	13	0	0
11	Jammu & Kashmir	22	22	100	0	0	0	0	0	0	0	0
12	Jharkhand	260	244	94	10	4	2	1	4	2	0	0
13	Karnataka	176	98	56	21	12	14	8	43	24	0	0
14	Kerala	152	131	86	18	12	2	1	1	1	0	0
15	Madhya Pradesh	313	228	73	58	19	2	1	25	8	0	0
16	Maharashtra	353	324	92	19	5	1	0	9	3	0	0
17	Manipur	9	9	100	0	0	0	0	0	0	0	0
18	Meghalaya	11	11	100	0	0	0	0	0	0	0	0
19	Mizoram	22	22	100	0	0	0	0	0	0	0	0
20	Nagaland	11	11	100	0	0	0	0	0	0	0	0
21	Odisha	314	308	98	0	0	0	0	0	0	6	2
22	Punjab	138	26	19	3	2	4	3	105	76	0	0
23	Rajasthan	248	44	18	28	11	9	4	164	66	3	1
24	Sikkim	-	-	-	-	-	-	-	-	-	-	-
25	Tamil Nadu	1139	429	38	212	19	105	9	358	31	35	3
26	Telangana	443	311	70	74	17	12	3	46	10	0	0
27	Tripura	39	39	100	0	0	0	0	0	0	0	0
28	Uttar Pradesh	820	603	74	45	5	59	7	113	14	0	0
29	Uttarakhand	18	16	89	1	6	1	6	0	0	0	0
30	West Bengal	268	191	71	76	28	1	0	0	0	0	0
	Total (StateS)	6533	4475	68	678	10	252	4	1033	16	95	1
	Union Territories											
1	Andaman & Nicobar	34	34	100	0	0	0	0	0	0	0	0
2	Chandigarh	1	1	100	0	0	0	0	0	0	0	0
3	Dadra & Nagar Haveli	1	1	100	0	0	0	0	0	0	0	0
4	Daman & Diu	2	1	50	0	0	1	50	0	0	0	0
5	Lakshadweep	9	6	67	3	33	0	0	0	0	0	0
6	Puducherry	4	2	50	0	0	0	0	1	25	1	25
	Total (UTs)	51	45	88	3	6	1	2	1	2	1	2
	Grand Total	6584	4520	69	681	10	253	4	1034	16	96	1
